

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
22-04-2024 AT 10:30 AM**

**CP (IB) No. 391/7/HDB/2022**

**AND**

**IA (IBC) 779/2024 in CP (IB) No. 391/7/HDB/2022**

u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction Company Limited

**...Financial Creditor**

**AND**

GVK Gautami Power Limited

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)**

**SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**O R D E R**

**IA (IBC) 779/2024**

Learned Senior Counsel Mr VVN Narayan Rao, (Video Conference) along with the counsel on record Mr C Tulasi Krishna, for petitioner present physically.

Learned Senior Counsel Mr. Abhishek Anand for the Respondent present through Video Conference.

Heard learned senior counsel for petitioner and respondent. Satisfied with the reasons for the urgency. Hence **IA No 779/2024 is allowed and disposed of.**

**IA(IBC)757/2024**

This is an application filed by the purchaser seeking for extension of time for completion of the contract. Notice given. Learned counsel representing the Resolution Professional present and apposed the application. Perused to the directions given in our order dated 04.03.2024 had filed IA No 751/2024 seeking for extension and the said IA is numbered as 751/2024.

It is stated that notice of this IA has been served to the other side. Hence both sides shall file counter by 26.04.2024. we make it clear hereby that this is in respect of the quantity of the waste oil covered by our earlier order only is concerned, the Resolution professional states that the pending hearing and disposal of this application shall not award any contract for leaving the same. Call on 30.04.2024.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**